

(iv) विवक्षाएं, जो ऐसी अनुज्ञप्ति प्रदान करने के लिए संबद्ध वन्य पशुओं के शिकार या व्यापार पर होगी :

परन्तु कोई ऐसी अनुज्ञप्ति केन्द्रीय सरकार के पूर्व परामर्श के सिवाय प्रदान नहीं की जाएगी, यदि वह अधिनियम की अनुसूची 1 में विनिर्दिष्ट किसी वन्य पशु से संबंधित है।

[फा. सं. डब्ल्यूएल-1/27/2023-डब्ल्यूएल]

बिभाष रंजन, अपर वन महानिदेशक (वन्यजीव)
और निदेशक, वन्य जीवन संरक्षण

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 16th January, 2024

G.S.R. 46(E).—In exercise of the powers conferred by clause (i) of sub-section (1) of section 63 of the Wild Life (Protection) Act, 1972 (53 of 1972), read with clause (b) of sub-section (4) of section 44 and on supersession of the Wild Life (Protection) Licensing (Additional Matters for Consideration) Rules, 1983, the Central Government hereby makes the following rules, namely:-

1. **Short title and commencement.** – (1) These rules may be called the 'Wild Life (Protection) Licencing (Additional Matters for Consideration) Rules, 2024'.
(2) They shall come into force on the date of their publication in the Official Gazette.
2. **Additional matters for consideration for grant of licence.**- For the purpose of granting a licence referred to in sub-section (1) of section 44 of the Wild Life (Protection) Act, 1972, the Chief Wild Life Warden or the authorised officer, as the case may be, shall in addition to the matters specified in clause (b) of sub-section (4) of that section, have regard to the following other matters, namely:-
 - (i) capacity of the applicant to handle the business concerned with reference to facilities, equipment and suitability of the premises for such business;
 - (ii) source and the manner in which the supplies for the business concerned would be obtained;
 - (iii) number of licence for the relevant business already in existence in the area concerned;
 - (iv) implications which the grant of such licence would have on the hunting or trade of wild animals concerned:

Provided that no such licence shall be granted if it relates to any wild animal specified in Schedule I to the Act, except with the previous consultation of the Central Government.

[F. No. WL-1/27/2023-WL]

BIVASH RANJAN, Addl. Director General of Forests (WL)
and Director, Wild Life Preservation